

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SZB, CHENNAI

REGIONAL BENCH : COURT No.-1

APPEAL No. ST/41744/2019

(Arising out of Order-in-Appeal No. 257/2019 (CTA-II) dated 10.09.2019 passed by the Commissioner of GST & Central Excise (Appeals-II), Chennai).

M/s. Renault Nissan Technology &
Business Centre (I) Pvt. Ltd.
Ascendas IT Park, Mahindra World City,
No. TP 2/1, Natham Sub Post,
Kancheepuram District-603 002.

Appellant

Vs.

The Commissioner of GST & Central Excise
Newry Towers, 2054/1, II Avenue,
Anna Nagar, Chennai-600 040.

Respondent

APPEARANCE

FOR APPELLANT : None

FOR RESPONDENT : Shri L. Nandakumar, AC, Authorized Representative

CORAM

Hon'ble Shri P. DINESHA, MEMBER (JUDICIAL)

Date of Hearing: **29.03.2021**

Date of Decision: **29.03.2021**

FINAL ORDER Nos. 41450/2021

None appeared for the assessee. Hence, it appears that the assessee is not interested in pursuing the appeal. Therefore, appeal is dismissed for want of prosecution.

(Order dictated and pronounced in the Open Court)

(P. DINESHA.)
MEMBER (JUDICIAL)

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